



GOVERNMENT OF KARNATAKA
POLICE DEPARTMENT

**Proceedings of Commissioner of Police and Additional District Magistrate,
Bengaluru City**

Present : Bhaskar Rao, I.P.S, Commissioner of Police, Bengaluru City.

Subject : **Prohibitory Orders** in connection with the strict adherence to certain measures by the public as mandated by the Government of Karnataka to prevent the spread of COVID-19 (Corona Virus Disease-2019) infection.

Reference : 1. Ministry of Home Affairs Order No. 40-3/2020-DM-I(A), Dated: 14.04.2020.
2. Office Of the Chief Secretary and Chairman, State Executive Committee, Karnataka State Disaster Management Authority Order No.RD 158 TNR 2020, Dated, 19-04-2020.

Preamble:

As per the guidelines of the Ministry of Home Affairs, Government of India on the measures for containment of COVID-19 Epidemic, it is imperative to take stringent measures in the jurisdiction of Commissionerate of Bengaluru City to prevent the spread of the disease. Hence the following order.

ORDER NO: SB/INT/Prohibitory order/13/2020, DATED: 20.04.2020

In exercise of the powers conferred u/s 144(1) Cr.P.C. I, Bhaskar Rao, IPS, Commissioner of Police and Additional District Magistrate, Bengaluru city hereby issue a prohibitory order with in the limits of Bengaluru City Commissionerate on **midnight 12-00 A.M of 20.04.2020 to midnight 12.00 A.M. of 03.05.2020** as mentioned below.

1. Office of the Government of India, its Autonomous/Subordinate Offices and Public Corporations shall remain closed.

Exceptions:

a) Defence, central armed police forces, treasury, public utilities (including petroleum, CNG, LPG, PNG) disaster management, power generation and transmission units, post offices, National informatics Centre, Early Warning Agencies.

- b) Term treasury includes, Pay and Accounts Officers, Financial Advisers and filed offices of the Controller General of Accounts, *With bare minimum staff.*
 - c) Customs clearance at airports/land border; GSTN; and MCA 21 Registry, *with bare minimum staff.*
 - d) Reserve Bank of India and RBI regulated financial markets and entities like NPCI, CCIL, payment system operators and standalone primary dealers, *with bare minimum staff.*
 - e) *Foreign Consulates and Foreign missions.*
2. Offices of the State/Union Territory Governments, their Autonomous Bodies, Corporations, etc. shall remain closed.

Exceptions:

- a) Police, home guards, civil defense, fire and emergency services, disaster management and prisons.
- b) District administration and Treasury.
- c) Electricity, water, sanitation.
- d) Municipal bodies- Only staff required for essential services like sanitation, personnel related to water supply etc.
- e) Coordinating Covid-19 related activities and internal kitchens operations.
- f) Forest offices: Staff/workers required to operate and maintain zoo, nurseries, wildlife, fire fighting in forests, watering plantations, patrolling and their necessary transport movement.
- g) Social Welfare Department, for operations of Homes for children/disables/senior citizens / women; Observation homes; pensions, Operations of Anganwadis,
- h) Agencies engaged in procurement of agriculture products, including MSP operations.
- i) 'Mandis' operated by the Agriculture Produce Market Committee or as notified by the State Government.

The above offices (Sl.No 1 & 2) should work with minimum number of employees. All other offices may continue to work-from-home only.

3. Hospitals and all related medical establishments, including their manufacturing and distribution units, both in public and private sector, such as dispensaries, Pharmaceuticals, chemist and medical equipment shops, laboratories, clinics, nursing homes, ambulance etc, will continue to remain functional. The transportation for all medical personnel, nurses, para-medical staff, other hospital support services be permitted. Veterinary hospitals; Animal Feed

Manufacturing and Feed Plants including supply of raw materials such as maize and soya, Gaushalas, pharmacies (including Jan Aushadhi Kendra) and Pharmaceutical research labs.

4. Commercial and private establishments shall be closed down.

Exceptions:

- a) Shops, including ration shops (under PDS), dealing with food, groceries, fruits and vegetables, dairy and milk booths, meat and fish, animal fodder, Bakery & Biscuit, Condiments, Confectionery & sweet for manufacturing, supply & operating retail outlets. However, district authorities may encourage and facilitate home delivery to minimize the movement of individuals outside their homes.
- b) Banks, insurance offices and ATMs. includes IT Vendor for banking operations; Banking Correspondent and ATM operation and cash management agencies.
- c) Print and electronic media
- d) Telecommunications, internet services, broadcasting and cable services. IT and IT enabled Services only (for essential services) and as far as possible to work from home.
- e) Delivery of all essential goods including food, pharmaceuticals, medical equipment through E-commerce.
- f) Petrol pumps, LPG, Petroleum and gas retail and storage outlets, shops for seeds and pesticides.
- g) Power generation, transmission and distribution units and services.
- h) Agencies engaged in procurement of agricultural products, including MSP operations.
- i) Farming operations by farmers and farm workers in the field.
- j) Manufacturing and packaging units of Fertilizers, Pesticides and Seeds.
- k) Infra and Inter-state movement of harvesting and sowing related machines like combined harvester and other agriculture/horticulture implements.
- l) Capital and debt market services as notified by the Securities and Exchange Board of India.
- m) Cold storage warehousing services.
- n) Private security services.

All other establishments may work-from home only.

5. Industrial Establishments will remain closed.

Exceptions:

- a) Manufacturing units of essential commodities.
- b) Production units, which require continuous process, after obtaining required permission from the State Government.
- c) Manufacturing units of essential goods, including drugs, pharmaceutical, medical devices, their raw material & intermediates.
- d) Coal and mineral production, transportation, supply of explosives and activities incidental to mining operations.
- e) Manufacturing units of packaging material for food items, drugs, pharmaceutical and medical devices.

The above industries/factories to strictly follow the guidelines issued by the Health department during the lockdown period.

6. All transport services- air, rail, roadways- will remain suspended.

Exceptions:

- a) Transportation for essential goods only.
- b) Fire, law and order and emergency services.
- c) Operations of Railways & Airports for cargo movement, relief and evacuation and their related operational organizations.
- d) Cross land border movement of essential goods including petroleum products and LPG, food products, medical supplies.

7. Hospitality Services to remain suspended.

Exceptions:

- a) Hotels, home stays, lodges and motels, which are accommodating tourists and persons stranded due to lockdown, medical and emergency staff, and air.
- b) Establishments used/earmarked for quarantine facilities.

8. All educational, training, research, coaching institutions etc. shall remain closed.

9. All places of worship shall be closed for public. No religious congregations will be permitted, without any exception.

10. All social/Political/ Sports/ entertainment/ academic/ cultural/ religious functions/ gatherings shall be barred.

11. In case of funeral, congregation of not more than twenty persons will be permitted.

All persons who have arrived into India after 15.02.2020, and all such persons who have been directed by health care personnel to remain under strict home/ institutional quarantine for a period as decided by local Health Authorities, failing which they will be liable to legal action under Sec. 188 of the IPC.

Wherever exceptions to above containment measures have been allowed, the organizations/employers must ensure necessary precautions against COVID-19 virus, as well as social distance measures, as advised by the Health Department from time to time.

All enforcing authorities to note that these strict restrictions fundamentally relate to movement of people, but not to that of essential goods.

Any person violating these containment measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under sec. 188 of the IPC

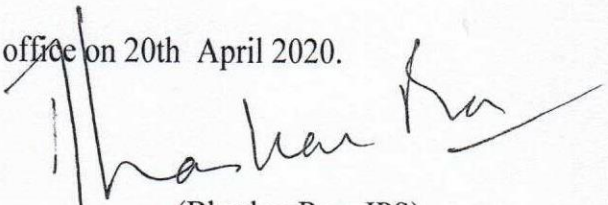
This prohibitory order will remain in force, in all parts of the Bengaluru City Commissionerate for a period upto 03.05.2020 midnight 12.00 AM with effect from 20.04.2020 midnight 12.00 am.

This prohibitory order is subjected to the orders of the State and Central Government.

If any person feels affected adversely by this order, can file a petition to modify or cancellation of this order u/s 144(5) & 144(6) to this office or the Government of Karnataka respectively.

This order issued under my hand and seal of this office on 20th April 2020.




(Bhaskar Rao, IPS)
Commissioner of Police &
Additional District Magistrate,
Bengaluru City.

To

1. Addl. Commissioner of Police, East, West, Admin, Bengaluru City.
2. Jt. Commissioner of Police, Traffic, Crime & CAR, Bengaluru City.
3. Dy. Commissioner of Police, East, West, North, South, Central, South-East, North-East, White Field, Traffic West, Traffic East, Traffic North, CAR HQ, CAR North, CAR South, VVIP, Crime, Crime-2, VVIP, Intelligence, Command Center, Bengaluru City.

Copy with Compliments:

1. Director General and Inspector General of Police, Karnataka State, Bengaluru.
2. Additional Director General of Police, Intelligence, Karnataka State, Bengaluru.
3. District Commissioner, Bengaluru Urban District, Bengaluru.
4. Commissioner, Excise, Karnataka State, Bengaluru.